

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 809 of 2025

IN THE MATTER OF:

Girraj Bansal **...Appellant**
(Erstwhile Director of Corporate Debtor,
Om Shri Shubh Labh Agritech Pvt. Ltd.)

Versus

BPC Technologies India Pvt. Ltd. & Anr. **...Respondents**

Present:

For Appellant : **Mr. Abhijeet Sinha Sr. Advocate with Mr. Shubham Budhiraja, Mr. Sanjeev Chaudhary and Ms. Ishita Pandey, Advocates.**

For Respondents : **Ms. Palak Rohmetra and Mr. Nishant Rewalia, Advocates.**

O R D E R
(Hybrid Mode)

27.05.2025: The Appellant herein challenges an order of National Company Law Tribunal, Indore Bench in CP (IB) /68 (MP) 2022 dated 05.05.2025 where under it has admitted a petition filed by Respondent No.1 under Section 9 of IBC.

2. Heard Ld. Counsel for the Appellant as well as the Respondent No.1 briefly and this court sense there is a middle way possible for a negotiated settlement. The Appellant submitted that it would negotiate with the respondent no.1 as it is keen to settle its dues without prejudice to its contention taken in appeal. The counsel for the respondent no.1 submitted on instructions that there had been failed attempts to settle the issue.

3. There is no time limit for peace and this Court just want to ensure that the peace process which appellant has offered is given one final chance. This

Court accordingly require both the counsel to consult their clients if there is a possibility of a meeting and post the matter till after lunch today.

4. During the post lunch session both the counsel made a joint statement that the parties have mutually agreed to commence the meeting/ talks on 05.06.2025 at an agreed venue.

5. Post the matter on **10.07.2025**.

6. Notice to RP till the talks are over the RP is required not to take any precipitate action as per the order under challenge.

**[Justice N. Sesa Sayee]
Member (Judicial)**

**[Barun Mitra]
Member (Technical)**

harleen/NN